

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(12)

CP 621/2001 in
OA 2594/2001

New Delhi this the 6th day of December, 2001

Hon'ble Shri V.K.Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

Purush Ramanaiah,
S/O Shri P.Gangaiah,
Resident of E-24/III,
Pusha Campus, New Delhi-12

..Petitioner
(None for the petitioner)

VERSUS

1.B.S.Saxena, Principal Secretary
Cum-Director, Department of
Training and Technical Education,
Govt.of NCT, Delhi, Muni Maya Ram
Marg, Near T.V.Tower, Pitampura, New Delhi

2.P.L.Kohli,
Officer-on-Special Duty (TE),
Directorate of Training and Technical
Education, Govt.of NCT of Delhi,
Muni Maya Ram Marg, Near T.V.Tower,
Pitampura, New Delhi-88.

3.Shri Madhukar,
The Joint Director (TTE),
Directorate of Training and Technical
Education, Pitampura, New Delhi.

4.Mrs. Arati Kapur,
Principal, Ambedkar Polytechnic,
Shakarpur, Delhi.

..Respondents
(By Advocate Mrs Jasmine Ahmed)

O R D E R (ORAL)

(Hon'ble Shri V.K. Majotra, Member (A))

This Court had passed the following orders on 28.9.2001
in OA 2594/2001.

"In the circumstances of the case, the learned counsel appearing on behalf of the applicant presses for interim relief. I have considered the matter carefully and find that on balance it will be necessary to grant the interim relief asked for. Accordingly, the respondents are directed not to implement their OM dated 2.7.2001 as also the other OMs dated 4.9.2001 and 14.9.2001 by which they have

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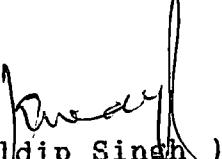
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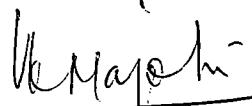
rejected the prayer of the applicant for grant of study leave till further orders. Issue short notices to the respondents to file their short reply in respect of interim relief, returnable on 12.10.2001."

Thereafter on 19.10.2001 another order was passed which read as follows:-

"In the circumstances, the ends of justice will be duly met in this case by disposing of the present CP even without issuing notices by directing the respondent to implement the aforesaid ad interim order latest by the end of October, 2001. The CP is accordingly disposed of in the aforesaid terms."

2. Learned counsel of the respondents Mrs. Jasmine Ahmed stated that vide order dated 31.10.2001 Anexure CP R-2 to reply affidavit, the respondents have granted study leave to the applicant and withdrawn the orders dated 2.7.2001, 4.9.2001 and 14.9.2001 issued by the Principal, Ambedkar Polytechnic, and the Govt. of NCT, Directorate of Training and Technical Education, therefore, by the aforesaid order, they have complied with the directions of the Tribunal's order dated 19.10.2001. Accordingly, CP 621/2001 is dismissed. Notices issued to the respondents are discharged.


(Kuldip Singh)
Member(J)


(V.K. Majotra)
Member(A)

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